

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT
THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P(C) NO.9883 OF 2020

PETITIONER :

MR. JOYSE JOSEPH,
X/463, VANCHIPARAMBIL HOUSE,
VAPALSERY P.O., NEDUMBASSERY,
ERNAKULAM-683 572.

BY ADVS. SRI. MUHAMMED SHAFI M. &
SMT. RASINI T.

RESPONDENTS :

1. THE BRANCH MANAGER,
STATE BANK OF INDIA,
STRESSED ASSETS RECOVERY BRANCH,
40/974, IIND FLOOR, R.S. BUILDINGS,
M.G.ROAD, ERNAKULAM-682 011.

2.THE AUTHORISED OFFICER,
STATE BANK OF INDIA,
STRESSED ASSETS RECOVERY BRANCH,
40/974, IIND FLOOR, R.S. BUILDINGS,
M.G.ROAD, ERNAKULAM-682 011.

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THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
15.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

Learned Standing Counsel takes notice for the respondents. The petitioner shall take steps to implead the borrower also in these proceedings. In the meanwhile, there shall be an interim order directing that the respondent Bank shall not cancel the sale conducted in favour of the writ petitioner for a period of one month.

POST ON 08.06.2020.

GOPINATH P
JUDGE

SHG

APPENDIX

PETITIONER'S' ANNEXURES :

EXHIBIT- P1 TRUE COPY OF THE BID APPLICATION FORM DATED
3.02.2020

EXHIBIT- P2 TRUE COPY OF THE SALE CONFIRMATION ADVICE
DATED 21.04.2020 ISSUED BY THE RESPONDENT BANK.

EXHIBIT- P3 TRUE COPY OF THE E-MAIL SENT BY THE
PETITIONER ON 6.5.2020 SEEKING 3 MONTHS FURTHER TIME FOR THE
PAYMENT OF BALANCE AMOUNT.